

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 29859/2008

GOSWAMI RADHESH LAL

Petitioner(s)

VERSUS

RADHA BALLABH GOSWAMI & ORS.
(With interim relief and office report)

Respondent(s)

Date : 04/08/2014 This petition was called on for hearing today.

For Petitioner(s)

Mr. A. Singh, Adv.
Mr. Anil Kumar Mishra , Adv.

For Respondent(s)

Ms. Asha Gopalan Nair, Adv.
Ms. Abha R. Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The learned counsel for the petitioner shall take fresh steps
for the service of notice to the unserved respondents within a
period of four weeks whereafter no further extension
shall be given. All the respondents who have not filed the
counter affidavit so far shall be at liberty to file the same within six
weeks.
List again on 14.10.2014.

(M K HANJURA)
Registrar

Mg
Signature Not Verified

Digitally signed by
Madhu Grover
Date: 2014.08.06
16:51:35 IST
Reason: